

ITEM NO.1

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Miscellaneous Application No. 2034/2022 in MA 1849/2021 in
 SLP(Crl) No. 5191/2021

SATENDER KUMAR ANTIL

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION & ANR.

Respondent(s)

[MR. SIDHARTH LUTHRA, SR. ADV. (A.C).]
 IA No. 79978/2026 - INTERVENTION APPLICATION

IA No. 79289/2023 - APPLICATION FOR PERMISSION
 IA No. 69366/2023 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 11769/2024 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 90354/2023 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 79980/2026 - CLARIFICATION/DIRECTION
 IA No. 56033/2023 - CONDONATION OF DELAY IN FILING
 IA No. 280886/2024 - EXEMPTION FROM APPOINTMENT OF OFFICIAL
 TRANSLATOR
 IA No. 105407/2024 - EXEMPTION FROM FILING O.T.
 IA No. 271430/2024 - EXEMPTION FROM FILING O.T.
 IA No. 156231/2023 - EXEMPTION FROM FILING O.T.
 IA No. 264463/2024 - EXEMPTION FROM FILING O.T.
 IA No. 113465/2023 - EXEMPTION FROM FILING O.T.
 IA No. 262119/2024 - EXEMPTION FROM FILING O.T.
 IA No. 90357/2023 - EXEMPTION FROM FILING O.T.
 IA No. 237276/2024 - EXEMPTION FROM FILING O.T.
 IA No. 61312/2023 - EXEMPTION FROM FILING O.T.
 IA No. 230916/2024 - EXEMPTION FROM FILING O.T.
 IA No. 36697/2023 - EXEMPTION FROM FILING O.T.
 IA No. 227137/2024 - EXEMPTION FROM FILING O.T.
 IA No. 43602/2025 - EXEMPTION FROM FILING O.T.
 IA No. 219648/2024 - EXEMPTION FROM FILING O.T.
 IA No. 293023/2024 - EXEMPTION FROM FILING O.T.
 IA No. 158586/2024 - EXEMPTION FROM FILING O.T.
 IA No. 290211/2024 - EXEMPTION FROM FILING O.T.
 IA No. 71867/2023 - EXEMPTION FROM PERSONAL APPEARANCE
 IA No. 86407/2023 - EXEMPTION FROM PERSONAL APPEARANCE

IA No. 158584/2024 - INTERVENTION APPLICATION
 IA No. 90352/2023 - INTERVENTION APPLICATION
 IA No. 99150/2023 - INTERVENTION/IMPLEADMENT
 IA No. 99152/2023 - MODIFICATION OF COURT ORDER

WITH

MA 2035/2022 in SLP(Crl) No. 5191/2021 (II)

IA No. 166259/2022 - CLARIFICATION/DIRECTION
CONMT.PET.(C) No. 348/2026 in MA 2034/2022 in MA 1849/2021 in
SLP(Crl) No. 5191/2021 (II)
FOR ADMISSION

IA No. 158435/2026 - EXEMPTION FROM FILING O.T.

IA No. 158429/2026 - PERMISSION TO APPEAR AND ARGUE IN PERSON

Date : 18-08-2026 These matters were called on for hearing today.

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HON'BLE MR. JUSTICE PRASANNA B. VARALE

By Courts Motion

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UPON hearing the counsel the Court made the following
O R D E R

1. We have heard the learned Amicus Curiae and the learned Senior counsel/counsel appearing for the parties.

2. We have taken note of the issues flagged by the learned Amicus, with specific reference to the States of Punjab and Maharashtra on their non-compliance with the directions and suggestions made by the Committee for "Ensuring the implementation of the Decisions of the Apex Court."

3. Learned counsel appearing for the aforesaid two States submit that due compliance will be made and reported to the learned Amicus shortly.

4. We have also taken note of the fact that the meetings of the District Level Empowered Committees (DLECs) are not being regularly held, as mandated in the revised SOP dated 02.12.2025. Hence, it is directed that all the DLECs shall meet regularly, as mandated, and also take decisions on the cases that are pending consideration before them. The compliance of the above must be made and reported to the learned Amicus before the next date of hearing.

5. We further take note of the fact that in some cases, the DLECs have kept cases pending without any decision, despite several meetings having taken place. Data submitted by the State of Uttar Pradesh reflects that many cases are still pending consideration before the DLEC with no decision having been taken. Hence, it is directed that all the States must ensure that the concerned DLECs are taking timely decisions on the cases that come before them for consideration, instead of deferring and adjourning the same. The compliance of the above must be made and reported to the learned Amicus before the next date of hearing.

6. We have been apprised by the learned Amicus that in some cases in the State of Uttar Pradesh, the Financial/Social Status Reports of Under Trial Prisoners (UTPs) are still awaited from the respective District Legal Services Authority (DLSA),

due to which cases have remained pending for months without possible consideration by the Empowered Committee. Hence, the NALSA is directed to ensure that all DLSAs ensure that adequate steps are taken so that cases do not remain pending for want of Financial/Social Status Reports. The compliance of the above must be made and reported to the learned Amicus before the next date of hearing.

7. We have heard the learned Solicitor General and Mr. Prashant Bhushan, learned AOR, appearing for the applicant in IA No.79978/2026.

8. The matters stand adjourned by four weeks to await the report on the main issues and also suggestions on IA No.79978/2026.

9. Learned counsel appearing for the Contempt Petitioner in Contempt Petition [C] No.348/2026 is permitted to serve papers on the learned Amicus Curiae, in the meantime.

10. List the matter on 06.10.2026.

(ASHA SUNDRIYAL)
DEPUTY REGISTRAR

(POONAM VAID)
ASSISTANT REGISTRAR